BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 597/2025

SHRI PRAHLAD SINGH …APPLICANT(S)

VERSUS

STATE OF U.P. & ORS …RESPONDENT(S)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF RESPONDENT NO. 3-DISTRICT MAGISTRATE, MIRZAPUR, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 06.02.2026 BY THE HON'BLE TRIBUNAL	
2.	A COPY OF LETTER DATED 17.12.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
3.	A COPY OF THE OFFICE ORDER DATED 13.03.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	
4.	A COPY OF THE OFFICE ORDER DATED 13.03.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-3	

5.	A COPY OF THE INSPECTION REPORT DATED 20.03.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-4	
6.	COPIES OF THE THREE OFFICE ORDERS DATED 19.02.2026 ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-5	
7.	COPIES OF THE 14 NOTICES ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-6	
8.	A COPY OF THE LETTER DATED 16.03.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-7	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P.

EMAIL-bhanwar09jadon@gmail.com

PHONE NO.-7838248353

Date: 27.04.2026

Place: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 597/2025

SHRI PRAHLAD SINGH **...APPLICANT(S)**

VERSUS

STATE OF U.P. & ORS **...RESPONDENT(S)**

RESPONSE ON BEHALF OF RESPONDENT NO. 3- DISTRICT MAGISTRATE, MIRZAPUR, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 06.02.2026 BY THE HON'BLE TRIBUNAL

I, PAWAN KUMAR GANGWAR, aged about 52 years, S/o SHRI JAGDISH CHANDRA GANGWAR, posted as District Magistrate, Mirzapur, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That, I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

Scanned with OKEN Scanner

BACKGROUND OF THE MATTER

3. That, the present Original Application has been filed by the Applicant alleging large-scale illegal mining in District Mirzapur by Respondent Nos. 6 to 11 through stone mining and stone crusher units. It is stated that the said respondents have extracted minerals in excess of the permitted quantity and outside the area sanctioned. The Applicant further alleges that such activities have caused serious environmental damage and substantial loss of revenue to the State.

REPLY IS AS FOLLOWS

I. <u>JOINT COMMITTEE SITE INSPECTION OF RESPONDENT NO. 6-11 UNITS</u>

4. That, in compliance with the directions of the Hon'ble Tribunal, the deponent department, vide letter no. **3589/MMC-30-Mining/2025-26** dated **17.12.2025**, informed the Regional Director, Central Pollution Control Board, Lucknow (Nodal Department of the Joint Committee), that the Additional District Magistrate (F/R), Mirzapur had been nominated as the representative of the deponent department to participate in and carry out the

Scanned with OKEN Scanner

site inspection of the units of Respondent Nos. 6 to 11 along with the Joint Committee, in compliance with the directions of the Hon'ble Tribunal.

A copy of letter dated 17.12.2025 is annexed herewith and marked as ***Annexure-1***.

5. That, in compliance with the directions of the Hon'ble Tribunal, joint site inspection of 14 mining leases and 6 stone crusher units associated with Respondent Nos. 6 to 11 were conducted on **06.01.2026** and **07.01.2026** by the Joint Committee comprising the following members:

Nominated Committee Members

i. Dr. A. K. Gupta, Scientist 'E', Ministry of Environment, Forest and Climate Change — Representative of the Regional Office of MoEF&CC, Lucknow.

ii. Shri Ajay Kumar Singh, Additional District Magistrate (F/R), Mirzapur — **Representative of the deponent/District Magistrate, Mirzapur**.

iii. Shri Arvind Kumar, Scientist 'C', Central Pollution Control Board — Representative of CPCB, Regional Directorate, Lucknow.

iv. Shri J. N. Tiwari, Assistant Environmental Engineer, Uttar Pradesh Pollution Control Board — Representative of the Regional Officer, UPPCB, Sonbhadra.

Scanned with OKEN Scanner

Other Officials Present During Inspection

i. Shri Jitendra Singh, District Mining Officer, Mining Department, Mirzapur.

ii. Shri Lakshmikant Yadav, Draftsman, Mining Department, Mirzapur.

iii. Shri Brijesh Kumar Gautam, Mining Inspector, Mining Department, Mirzapur.

iv. Dr. Dhananjay Kumar, SSA, Central Pollution Control Board.

(*A copy of the Joint Committee Report is already on record before the Hon'ble Tribunal at judicial pages 211-1175 and the same is not being repeated here for the sake of brevity*).

II. DIRECTIONS ISSUED TO THE TEHSIL LEVEL TASK FORCE FOR REGULAR INSPECTIONS

6. That, the deponent department vide Office Order no. **4667(1)/Mineral/MMC-30/2025-26** dated **13.03.2026** has directed the Sub-Divisional Magistrate/Chairman of the Tehsil Level Task Force, Tehsil-Sadar/Chunar/Madihan/Lalganj, District Mirzapur to conduct regular surprise inspections of the leased mines falling within their jurisdiction, submit inspection reports from time to time and apprise the deponent department regarding the necessary action taken in compliance with law.

Scanned with OKEN Scanner

A copy of the Office Order dated 13.03.2026 is annexed herewith and marked as ***Annexure-2***.

III. DIRECTIONS ISSUED REGARDING PROPER DEMARCATION OF MINING LEASES

7. That, the deponent department vide Office Order no. **4667/Mineral/MMC-30/2025-28** dated **13.03.2026** has directed the Mines Inspector/Draftsman, Quarry Office, Mining Department, Mirzapur to submit a report along with an action plan indicating timelines for fencing, installation of boundary pillars and proper demarcation of the concerned mining leases, and to apprise the deponent regarding the action taken thereon.

A copy of the Office Order dated 13.03.2026 is annexed herewith and marked as ***Annexure-3***.

8. That, in compliance with Office Order dated 13.03.2026 mentioned in the para above, the Mines Inspector/Draftsman, Quarry Office, Mining Department, Mirzapur has submitted an Inspection Report dated **20.03.2026**informing that proper demarcation of the concerned mining lease areas has been undertaken. In furtherance thereof, on **18.03.2026** and **19.03.2026**, physical verification and inspection of previously demarcated/installed boundary pillars was carried out in respect of 11 mining leases having cluster mining clearance, in the presence of the concerned lessees/authorized representatives, on the basis of geo-

Scanned with OKEN Scanner

coordinates mentioned in the District Survey Report. During the said exercise, boundary pillars were reinstalled wherever required, photographs of the pillars were taken along with geo-coordinate details, and directions were issued to the concerned lessees/representatives to preserve and maintain the boundary pillars, fencing boundaries and other demarcation measures within their approved lease areas.

A copy of the Inspection report dated 20.03.2026 is annexed herewith and marked as ***Annexure-4***.

IV. CLOSURE/PROHIBITION ORDERS ISSUED AGAINST THREE MINES ASRECOMMENDED BY THE JOINT COMMITTEE

9. That, in pursuance of the recommendation made in the Joint Committee Report dated 18.02.2026, deponent has issued orders for closure/prohibition of mining and transportation activities vide Office Order Nos. **4283(1)/MMC-30-MINERAL/2025-26** dated **19.02.2026**, **4317(1)/MMC-30-MINERAL/2025-26** dated **19.02.2026** and **4314(1)/MMC-30-MINERAL/2025-26** dated **19.02.2026** respectively in respect of the following mining leases:

i. Smt. Malti Devi (Building Stone Sandstone Mining Project), Arazi No. 399, Village Jigana, Tehsil Chunar, District Mirzapur.

Scanned with OKEN Scanner

ii. M/s Anirudh Kumar Tiwari (Sandstone Mining), Gata No. 83-B, Area 1.01 Hectare, Village BhusiPathraha, Tehsil Lalganj, District Mirzapur.

iii. M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area 1.85 Hectare, Village Devrikalan, Post Madihan, Tehsil Madihan, District Mirzapur.

Copies of the three Office Orders dated 19.02.2026 are annexed herewith and collectively marked as ***Annexure-5***.

V. NOTICES ISSUED TO THE MINING LEASE HOLDERS REGARDING NON-COMPLIANCES OBSERVED DURING THE JOINT COMMITTEE INSPECTION

10. That, deponent vide notices bearing Letter Nos. **4325 to 4337** dated **21.02.2026** and Letter No. **4355** dated **23.02.2026**directed all the 14 mining lease holders inspected by the Joint Committee, to provide their clarification/explanations within the stipulated period regarding deficiencies observed by the Joint Committee in compliance with stipulated conditions of Environmental Clearance, CTO and mining lease, failing which action would be taken against them in accordance with law.

Copies of the 14 Notices are annexed herewith and collectively marked as ***Annexure-6***.

Scanned with OKEN Scanner

VI. DIRECTIONS ISSUED TO THE REGIONAL OFFICER, UPPCB REGIONAL OFFICE, SONBHADRA

11. That, it is most humbly submitted that in response to the notices mentioned in the paragraph above, replies were received only from 04 mining lease holders out of the total 14 mining lease holders to whom notices had been issued by the deponent department. Thereafter, upon examination of the matter, the deponent vide Letter No. **4672/Mineral/2025-26** dated **16.03.2026** directed the Regional Officer, Uttar Pradesh Pollution Control Board, Regional Office, Sonbhadra **to conduct a detailed on-the-spot inspection individually in respect of each of the 14 mining lease holders so as to ascertain whether the statements made in the clarifications submitted by the concerned lease holders, as well as the conditions stipulated in the CTOs granted to all concerned mining lease holders, were being complied with at the site level, and to inform the deponent regarding the action taken thereon, so that appropriate compliance could be placed before this Hon'ble Tribunal in the present Original Application.**

A copy of the letter dated 16.03.2026 is annexed herewith and ***Annexure-7.***

Scanned with OKEN Scanner

12. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

13. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at **Mirzapur** on this 27 day of April 2026, that the contents of the above affidavit from paragraphs 1 to 13 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Solemnly affirmed before me by the Deponant who identified by Sri..... Clerk/or.....Advocate..... have satisfied my self by examining the Deponant that he/she understands the contents of the affidavit and the contents read over and explained by me in ..... Time.....Received Rs. 30/-

Signature of the Notary

Pawan Kumar Jagaiwar

DEPONENT

Scanned with OKEN Scanner

ANNEXURE-1

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–3589/एम0एम0सी0–30–खनिज/2025–26 दिनांक 17/12/2025

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
विभूति खण्ड, गोमती नगर,
जनपद लखनऊ।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है।

जिलाधिकारी महोदय मीरजापुर के आदेश दिनांक 16.12.2025 द्वारा प्रश्नगत प्रकरण में कार्यवाही हेतु अधोहस्ताक्षरी को नामित किया गया है। तद्नुसार सूचित होने का कष्ट करें।

संलग्नकः–यथोपरि।

17/12/25
(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।
Mob- 9473997999

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी महोदय मीरजापुर को उनके आदेश के अनुपालन में सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scanner

ANNEXURE-2

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांकः 466711/खनिज/एम0एम0सी0–30/2025–26 दिनांकः 13/03/2026

आदेश

उपजिलाधिकारी/अध्यक्ष संयुक्त कार्यबल,
तहसील–सदर/चुनार/मड़िहान/लालगंज,
जनपद–मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को पारित आदेश द्वारा गठित संयुक्त जांच समिति की आख्या दिनांक 18.02.2026 में उल्लिखित बिन्दु सं0 3.4 के (iv) के सम्बन्ध में यह अनुशंसा की गयी है कि तहसील स्तरीय कार्यबल अपने अधिकार क्षेत्र में पट्टे पर दी गई खानों का नियमित रूप से अचानक निरीक्षण करेगा। उक्त के सम्बन्ध में उल्लेखनीय है कि तहसील स्तरीय निम्न संयुक्त कार्यबल का गठन दिनांक 21.03.2025 **(छायाप्रति संलग्न)** को किया गया है :–

(1) उपजिलाधिकारी सदर/चुनार/मड़िहान/लालगंज, मीरजापुर। (अध्यक्ष)
(2) प्रभागीय वनाधिकारी, वन प्रभाग, मीरजापुर द्वारा नामित सदस्य। (सदस्य)
(3) क्षेत्राधिकारी (पुलिस), सदर/चुनार/मड़िहान/लालगंज, मीरजापुर। (सदस्य)
(4) सहायक सम्भागीय परिवहन अधिकारी (प्रवर्तन), मीरजापुर। (सदस्य)
(5) खान निरीक्षक/मानचित्रकार, मीरजापुर। (सदस्य)

अतः गठित संयुक्त जांच समिति की आख्या दिनांक 18.02.2026 में किये गये अनुशंसा के सम्बन्ध में वांछित कार्यवाही कराते हुए 15 दिवस के अन्दर आख्या उपलब्ध करना सुनिश्चित करें।

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
जनपद–मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(1) सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, शासन, लखनऊ।
(2) निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
(3) जिलाधिकारी, मीरजापुर।
(4) कंसलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली।
(5) क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, विभूति खण्ड, गोमती नगर, लखनऊ।
(6) क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MOEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
(7) मुख्य पर्यावरण अधिकारी (वृत्त–2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
(8) क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।
(9) खान अधिकारी, मीरजापुर।

13/3/26

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
जनपद–मीरजापुर।

Scanned with OKEN Scanner

ANNEXURE-3

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांकः 4667/खनिज/एम0एम0सी0–30/2025–26 दिनांकः 13/03/2026

आदेश

खान निरीक्षक/मानचित्रकार,
क्वैरी कार्यालय, खनिज विभाग,
जनपद–मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को पारित आदेश द्वारा गठित संयुक्त जांच समिति की आख्या दिनांक 18.02.2026 के बिन्दु सं0 3.4(ii) में यह अनुशंसा किया गया है कि खनन विभाग, मीरजापुर अपने अधिकार क्षेत्र में आने वाले सभी खनन पट्टों के लिए उचित सीमांकन सुनिश्चित करें, जिसमें बाड़ लगाना, सीमा स्तम्भ आदि शामिल हों, और इसके लिए समयसीमा दर्शाते हुए एक कार्य योजना प्रस्तुत किया जाए। संयुक्त जाँच समिति की आख्या के पृष्ट संख्या 10 पर यह उल्लेख किया गया है कि 11 खनन पट्टो के पास कलस्टर खान प्रमाण पत्र है। इन खानों का कोई स्पष्ट सीमांकन नही है, जिसमें सीमा स्तम्भ आदि भी शामिल है। कुछ मामलों मे पट्टो की सीमा एक पुराने पट्टे के साथ साझा की गयी है, जो या तो निस्क्रीय है या किसी को भी आवंटित नही किया गया है।

उपर्युक्त के क्रम में वांछित निर्देशित कार्यवाही करते हुये 03 दिवस के अन्दर आख्या उपलब्ध करना सुनिश्चित करें।

13/3/26

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
जनपद–मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(1) सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, शासन, लखनऊ।
(2) निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
(3) जिलाधिकारी, मीरजापुर।
(4) कंसलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली।
(5) क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, विभूति खण्ड, गोमती नगर, लखनऊ।
(6) क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं ज़लवायु परिवर्तन मंत्रालय (MOEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
(7) मुख्य पर्यावरण अधिकारी (वृत्त–2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
(8) क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।
(9) खान अधिकारी, मीरजापुर।

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
जनपद–मीरजापुर।

Scanned with OKEN Scanner

ANNEXURE-4

1190

संयुक्त सीमांकन आख्या

अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनन), मीरजापुर।

महोदय,

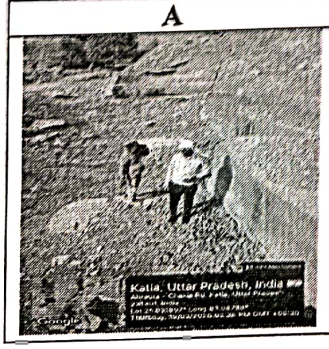
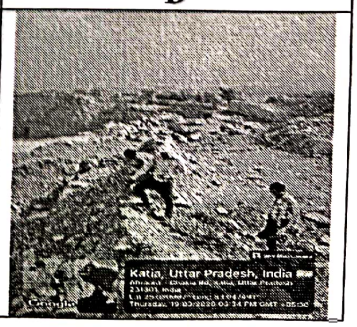
आपके आदेश पत्रांकः 4667/खनिज/एम0एम0सी0–30/2025–26 दिनांक 13.03.2026 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–597/2025 प्रह्लाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को पारित आदेश द्वारा गठित जाँच समिति की आख्या दिनांक 18.02.2026 के बिन्दु सं0–3.4(ii) में यह अनुसंशा किया गया है कि खनन विभाग, मीरजापुर अपने अधिकार क्षेत्र में आने वाले सभी खनन पट्टों के लिये उचित सीमांकन सुनिश्चित करे, जिसमें बाढ़ लगाना, सीमा स्तम्भ आदि शामिल हो, और इसके लिये समय सीमा दर्शाते हुए एक कार्ययोजना प्रस्तुत किया जाय। संयुक्त जाँच समिति की आख्या के पृष्ठ सं0–10 पर यह उल्लेख किया गया है कि 11 खनन पट्टों के पास क्लस्टर खनन प्रमाण पत्र है। इन खानों का कोई स्पष्ट सीमांकन नहीं है, जिसमें सीमा स्तम्भ आदि भी शामिल है। कुछ मामलों में पट्टों की सीमा एक पुराने पट्टे के साथ साझा की गयी है, जो या तो निष्क्रीय हैं या किसी को भी आवंटित नहीं की गयी हैं, जिसके क्रम में वांछित निर्देशित कार्यवाही करते हुए 03 दिवस के अन्दर आख्या उपलब्ध कराये जाने हेतु आदेशित किया गया है।

उक्त के अनुपालन में अधोहस्ताक्षरी द्वारा मानचित्रकार, क्वैरी कार्यालय, खनिज विभाग, मीरजापुर के साथ दिनांक 18.03.2026 व 19.03.2026 को उपरोक्त आदेश के क्रम में 11 खनन पट्टों जिनका क्लस्टर खनन प्रमाण पत्र है, में पूर्व सीमांकित/स्थापित सीमास्तम्भों का भौतिक सत्यापन/निरीक्षण पट्टाधारक/पट्टाधारक प्रतिनिधि की उपस्थिति में जिला सर्वेक्षण रिपोर्ट में अंकित भू–निर्देशांक के आधार पर करते हुए सीमा स्तम्भ का भौतिक सत्यापन कर संरक्षित रखने हेतु निर्देशित किया गया है एवं मौके पर लगे सीमा स्तम्भों के फोटोग्राफ्स भू–निर्देशांक के साथ लिया गया, विवरण निम्नवत् हैः–

क्रम सं0–1

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, चुनार, मीरजापुर ग्राम–कंचनपुर, तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–137 (हाल आ0सं0–309, रकबा–0.809 हे0, खनन पट्टा अवधि–16.11.2018 से 15.11.2038 तक	A	25° 1'55.02"N	83° 2'50.48"E
	B	25° 1'55.74"N	83° 2'52.98"E
	C	25° 1'52.29"N	83° 2'53.59"E
	D	25° 1'51.46"N	83° 2'51.09"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
	वर्तमान जलमग्न	वर्तमान जलमग्न	

Scanned with OKEN Scanner

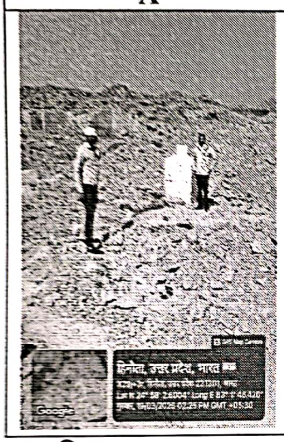
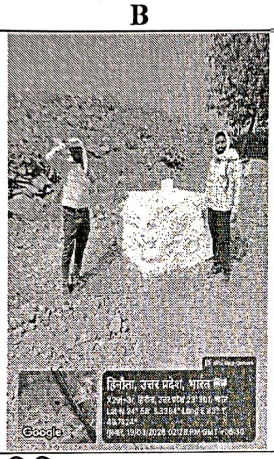
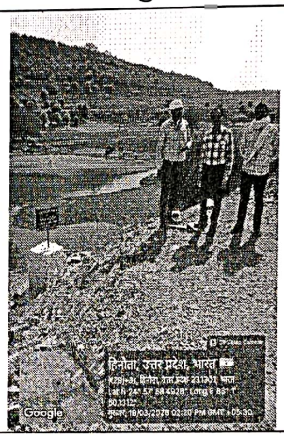
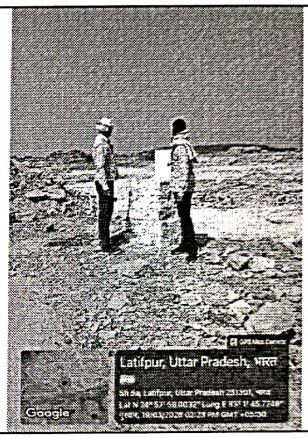
उपस्थित पट्टाधारक प्रतिनिधि–

श्री गुरूदयाल पुत्र स्व0 श्री हरिहर मौर्या, निवासी चकिया, जनपद चन्दौली मो0नं0–9936392143 एवं श्री वकील अहमद पुत्र श्री रऊफ, निवासी बूढ़ादेई, थाना अहरौरा, जनपद मीरजापुर, मो0नं0–7237862607

क्रम सं0–2

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, चुनार, मीरजापुर ग्राम–हिनौता,तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–105, रकबा–2.02 हे0, खनन पट्टा अवधि–11.05.2022 से 10.05.2032 तक	A	24°58'3.40"N	83° 1'45.40"E
	B	24°58'3.60"N	83° 1'49.60"E
	C	24°57'58.10"N	83° 1'49.90"E
	D	24°57'58.00"N	83° 1'45.70"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

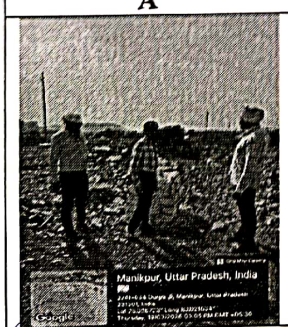
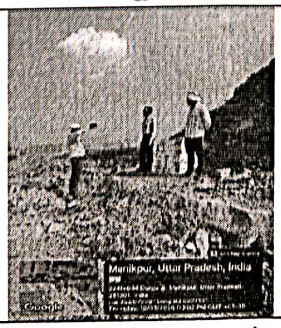
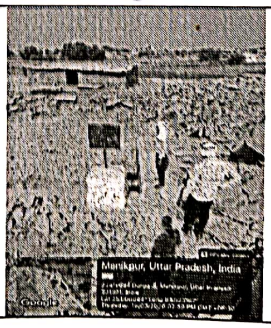
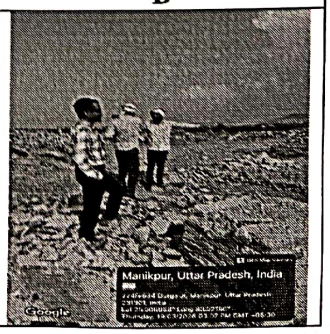
उपस्थित पट्टाधारक प्रतिनिधि–

श्री मुंशी, श्री अरविन्द गुप्ता पुत्र श्री महेन्द्र गुप्ता, निवासी घमहापुर, अहरौरा, जनपद मीरजापुर, मो0नं0–7355041005

क्रम सं0–3

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर ग्राम–पट्टीकलां, तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–484, रकबा–0.948हे0, खनन पट्टा अवधि–16.11.2018 से 15.11.2038 तक	A	25° 0'24.13"N	83° 1'17.73"E
	B	25° 0'25.66"N	83° 1'21.90"E
	C	25° 0'23.97"N	83° 1'23.55"E
	D	25° 0'22.01"N	83° 1'18.86"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

Scanned with OKEN Scanner

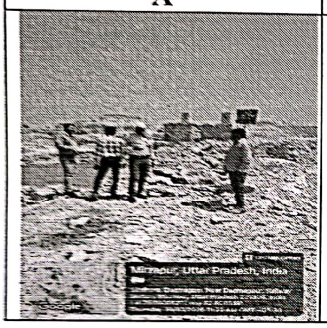
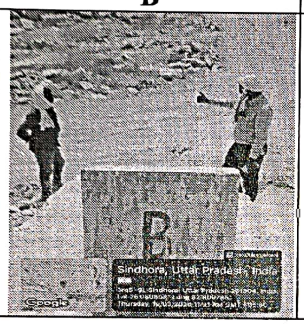
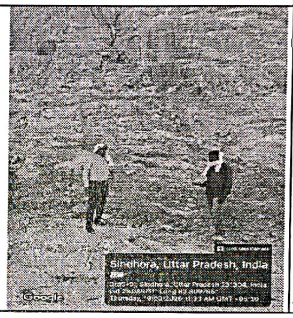
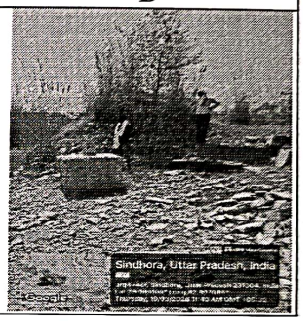
उपस्थित पट्टाधारक प्रतिनिधि–

श्री अरविन्द गुप्ता पुत्र श्री महेन्द्र गुप्ता, निवासी घमहापुर, अहरौरा, जनपद मीरजापुर, मो0नं0–7355041005

क्रम सं0–4

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 जय माँ भण्डारी स्टोन वर्क्स श्री गुलाब दास पुत्र श्री पारसनाथ पता–वार्ड नं0 19, कोईरान बाजार, अहरौरा, चुनार जनपद–मीरजापुर ग्राम–सिन्धौरा, तहसील–सदर, जनपद–मीरजापुर, आ0सं0–997 मि0, रकबा–3.237हे0, खनन पट्टा अवधि–04.11.2023 से 03.11.2033 तक	A	25° 5'24.70"N	82°48'23.74"E
	B	25° 5'23.79"N	82°48'35.47"E
	C	25° 5'20.40"N	82°48'35.28"E
	D	25° 5'21.03"N	82°48'25.80"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

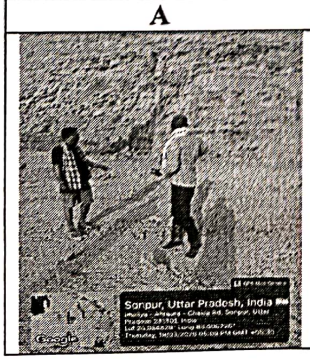
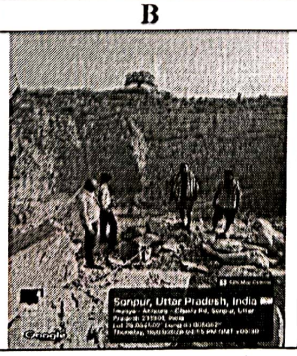
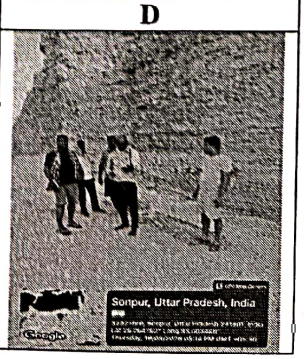
उपस्थित पट्टाधारक प्रतिनिधि–

श्री राजकुमार मौर्या पुत्र श्री चन्द्रिका मौर्या, निवासी आयर बाजार, वाराणसी, मो0नं0–704150664

क्रम सं0–5

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 आर0 के0 कन्स्ट्रक्शन कम्पनी प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह निवासी गऊघाट, थाना कोतवाली शहर, जनपद मीरजापुर। ग्राम–सोनपुर, तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–1क मि0, रकबा–2.02 हे0, खनन पट्टा अवधि–09.11.2020 से 08.11.2030 तक	A	25° 3'17.60"N	83° 0'18.64"E
	B	25° 3'15.61"N	83° 0'18.08"E
	C	25° 3'16.09"N	83° 0'12.42"E
	D	25° 3'17.18"N	83° 0'12.59"E
	E	25° 3'17.68"N	83° 0'8.69"E
	F	25° 3'19.55"N	83° 0'9.04"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

Scanned with OKEN Scanner

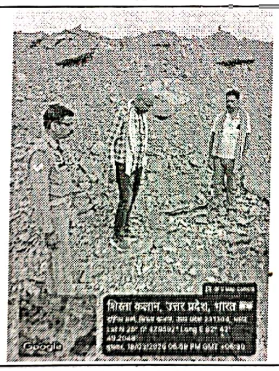
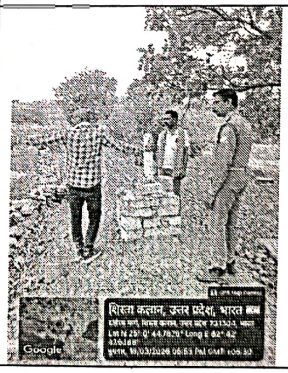
E	F
	वर्तमान जलमग्न

उपस्थित पट्टाधारक प्रतिनिधि–
श्री विशाल सिंह, निवासी सोनपुर, चुनार, जनपद मीरजापुर, मो0नं0–9455077085

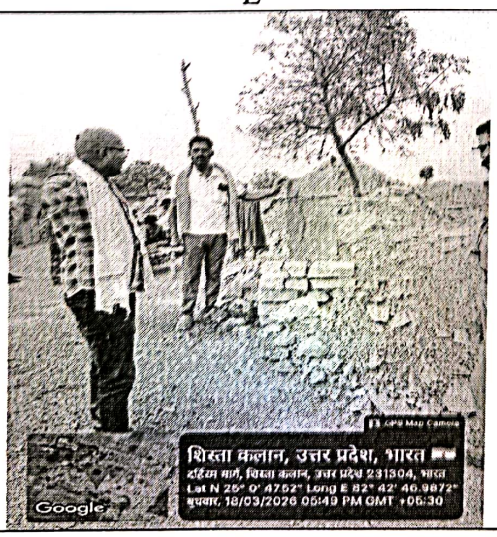
क्रम सं0–6

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर। ग्राम–दाढ़ीराम, तहसील–सदर, जनपद–मीरजापुर, आ0सं0–562, रकबा–0.606हे0, खनन पट्टा अवधि–23.12.2021 से 22.12.2031 तक	A	25° 0'48.40"N	82°42'48.30"E
	B	25° 0'47.90"N	82°42'49.30"E
	C	25° 0'44.60"N	82°42'47.80"E
	D	25° 0'45.70"N	82°42'45.60"E
	E	25° 0'47.60"N	82°42'47.00"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

E



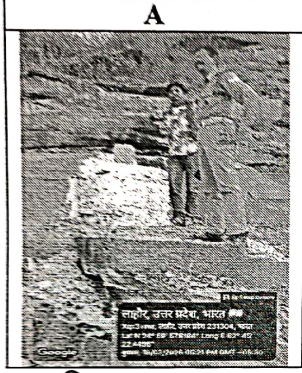
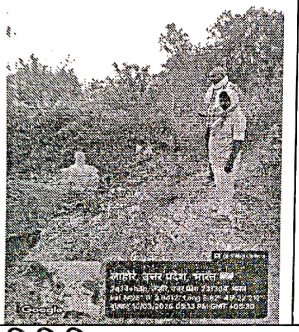
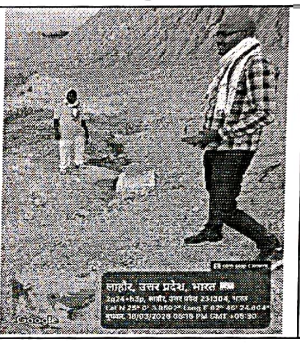
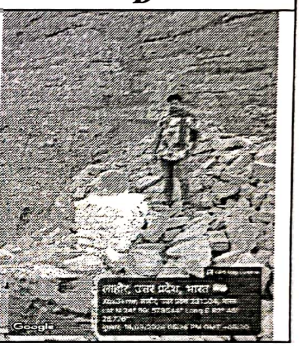
उपस्थित पट्टाधारक प्रतिनिधि–

श्री विजय बहादुर पुत्र श्री जवाहिर सिंह, निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर, मो0नं0–8009598040

क्रम सं0–7

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर। ग्राम–लहौरा, तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–188/1, रकबा–1.616 हे0, खनन पट्टा अवधि–20.05.2022 से 19.05.2032 तक	A	24°59'57.60"N	82°45'22.58"E
	B	25° 0'2.75"N	82°45'21.88"E
	C	25° 0'4.02"N	82°45'24.96"E
	D	24°59'57.68"N	82°45'25.72"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

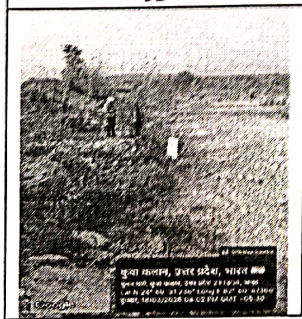
उपस्थित पट्टाधारक प्रतिनिधि–

श्री विजय बहादुर पुत्र श्री जवाहिर सिंह, निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर, मो0नं0–8009598040

क्रम सं0–8

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर। ग्राम–रामपुर सक्तेशगढ़, तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–639, रकबा–3.64हे0, खनन पट्टा अवधि–05.01.2022 से 04.01.2042 तक	A	24°59'31.90"N	82°50'47.30"E
	B	24°59'28.80"N	82°50'56.20"E
	C	24°59'23.60"N	82°50'55.10"E
	D	24°59'26.90"N	82°50'46.40"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

उपस्थित पट्टाधारक प्रतिनिधि–

श्री पीयूष सिंह, निवासी रामपुर सक्तेशगढ़, चुनार, मीरजापुर, मो0नं0–7388941632

Scanned with OKEN Scanner

क्रम सं0–9

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर। ग्राम–खम्हवाजमती, तहसील–चुनार, जनपद–मीरजापुर, आ0सं0–278ग, रकबा–1.90हे0, खनन पट्टा अवधि–15.10.2025 से 14.10.2035 तक	A	24°58'31.83"N	82°51'51.59"E
	B	24°58'30.87"N	82°51'59.68"E
	C	24°58'28.06"N	82°51'59.04"E
	D	24°58'29.36"N	82°51'51.01"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D

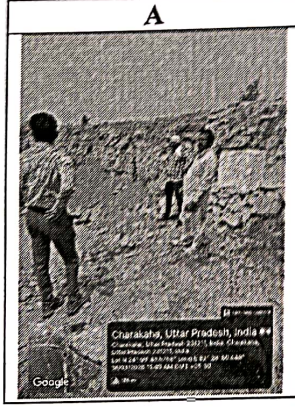
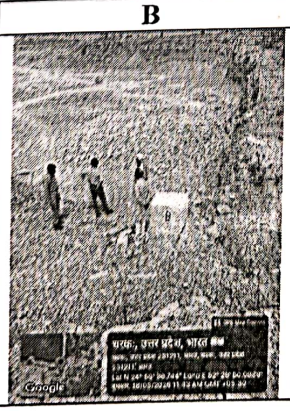
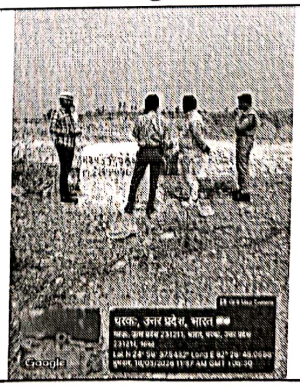
उपस्थित पट्टाधारक प्रतिनिधि–

श्री पीयूष सिंह, निवासी रामपुर सक्तेशगढ़, चुनार, मीरजापुर, मो0नं0–7388941632

क्रम सं0–10

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही। ग्राम–भूसी पथरहां, तहसील–लालगंज, जनपद–मीरजापुर, आ0सं0–83घ, रकबा–2.83हे0, खनन पट्टा अवधि–20.05.2023 से 19.05.2033 तक	A	24°59'43.70"N	82°28'50.30"E
	B	24°59'36.90"N	82°28'49.80"E
	C	24°59'37.50"N	82°28'44.70"E
	D	24°59'44.60"N	82°28'44.90"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

उपस्थित पट्टाधारक–

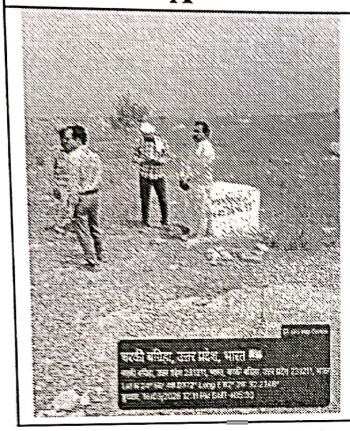
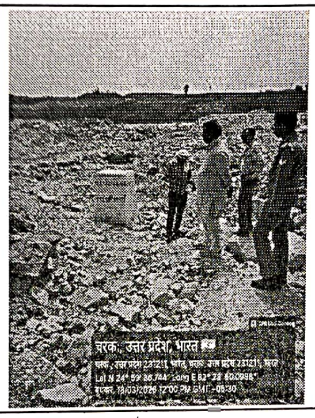
श्री अनिरूद्ध कुमार तिवारी, मो0नं0–9838188883

Scanned with OKEN Scanner

क्रम सं0–11

पट्टाधारक का नाम व पता एवं खनन पट्टा क्षेत्र का विवरण	भू–निर्देशांक का विवरण		
	पिलर सं0	अक्षांश	देशांतर
मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही। ग्राम–भूसी पथरहां, तहसील–लालगंज, जनपद–मीरजापुर, आ0सं0–83ग, रकबा–2.23 हे0, खनन पट्टा अवधि–03.06.2023 से 02.06.2033 तक	A	24°59'46.00"N	82°28'46.29"E
	B	24°59'44.40"N	82°28'46.09"E
	C	24°59'46.79"N	82°28'32.07"E
	D	24°59'48.40"N	82°28'32.23"E

स्वीकृत क्षेत्र के सीमा स्तम्भ का छायाचित्र

A	B	C	D
			

उपस्थित पट्टाधारक–

श्री अनिरूद्ध कुमार तिवारी, मो0नं0–9838188883

उपरोक्त स्वीकृत खनन पट्टा क्षेत्रों पर निरीक्षण के दौरान उपस्थित पट्टाधारकों/पट्टाधारकों के प्रतिनिधियों को उनके स्वीकृत क्षेत्र में स्थापित सीमा स्तम्भों एवं बाढ़ (फेन्सिंग बाउण्ड्री) आदि को सुरक्षित रखने हेतु निर्देशित किया गया।

आख्या सादर प्रेषित है।

20/03/26

मानचित्रकार
खनिज विभाग,
मीरजापुर।

20/3/26

खान निरीक्षक
खनिज विभाग,
मीरजापुर

Scanned with OKEN Scanner

ANNEXURE-5

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–५२८३७/एम0एम0सी0–30–खनिज/2025–26 दिनांक 19/02/2026

आदेश

जनपद मीरजापुर की तहसील चुनार स्थित ग्राम जिगना की आ0सं0 399 क्षेत्रफल 1.71 हे0 क्षेत्र पर श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष में ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 23.08.2016 से 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

Recommendation:

Based upon observation during the visit and available office records. the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter :-

sr. no.	Name of mine	EC No. & permitted quantity
1	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill-Jigna, TehChunar, Dist- Mirzapur 231304	Parya/DEAC/Sandstone/MZP/2018 dated 06-02-2018 1,00,000 m3/annum

MoEF&CC issued an order vide letter no.1A3-22/11/2023-1A.111 (E-208230) dated 28.4.2023 stating the following:

"all valid ECs issued by DEIAA, shall be re-appraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. 142 of 2022. In view of the above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAS between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM..."

Further, MoEF&CC issued clarification dated 03.11.2023 stating the following

Scanned with OKEN Scanner

"EC granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.04.2023, unless the validity of EC granted by DEIAA has lapsed prior to 28.04.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outline above".

Further, the Ministry issued order dated 15-03-2024 vide which the aforementioned period was extended for a further period of six months i.e till 17.10.2024

In view of the aforementioned OMs issued by MoEF&CC, the Committee has observed that the EC granted by DEIAA to the three mines enlisted in this section are not valid after 17.10.24. The mines are still in operation.

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 द्वारा गठित संयुक्त समिति की आख्या दिनांक 18.02.2026 के क्रम में श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष में स्वीकृत जनपद मीरजापुर की तहसील चुनार स्थित ग्राम जिगना की आ0सं0 399 क्षेत्रफल 1.71 हे0 क्षेत्र में खनन/परिवहन कार्य प्रतिबन्धित किया जाता है।

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. सचिव, भूतत्व एवं खनिकर्म उ0प्र0 शासन, लखनऊ।
2. आयुक्त, विंध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
4. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
5. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
6. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
7. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।
9. श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर को इस निर्देश के साथ कि उपरोक्त आदेश का अनुपालन सुनिश्चित करें।

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

19/02/2026

Scanned with OKEN Scanner

ANNEXURE-6

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–५३१७/एम0एम0सी0–30–खनिज/2025–26 दिनांक 19/02/2026

आदेश

जनपद मीरजापुर की तहसील लालगंज स्थित ग्राम भूसी पथरहा की आ0सं0 83ख क्षेत्रफल 1.01 हे0 क्षेत्र पर मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही के पक्ष में ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 26.08.2016 से 10 वर्ष की अवधि हेतु स्वीकृत/ निष्पादित है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या दिनांक 18.02.2026 प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

Recommendation:

Based upon observation during the visit and available office records. the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter :-

sr. no.	Name of mine	EC No. & permitted quantity
1	M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	752/Parya/DEAC/Sandstone/MZP/2018 dated 23.10.2018 75,000 m3/annum

MoEF&CC issued an order vide letter no.1A3-22/11/2023-1A.111 (E-208230) dated 28.4.2023 stating the following:

"all valid ECs issued by DEIAA, shall be re-appraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. 142 of 2022. In view of the above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAS between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by

Scanned with OKEN Scanner

SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM..."

Further, MoEF&CC issued clarification dated 03.11.2023 stating the following

"EC granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.04.2023, unless the validity of EC granted by DEIAA has lapsed prior to 28.04.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outline above".

Further, the Ministry issued order dated 15-03-2024 vide which the aforementioned period was extended for a further period of six months i.e till 17.10.2024

In view of the aforementioned OMs issued by MoEF&CC, the Committee has observed that the EC granted by DEIAA to the three mines enlisted in this section are not valid after 17.10.24. The mines are still in operation.

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 द्वारा गठित संयुक्त समिति की आख्या दिनांक 18.02.2026 के क्रम में मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही के पक्ष में स्वीकृत जनपद मीरजापुर की तहसील लालगंज स्थित ग्राम भूसी पथरहा की आ0सं0 83ख क्षेत्रफल 1.01 हे0 क्षेत्र में खनन/परिवहन कार्य प्रतिबन्धित किया जाता है।

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. सचिव, भूतत्व एवं खनिकर्म उ0प्र0 शासन, लखनऊ।
2. आयुक्त, विंध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
4. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
5. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
6. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
7. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।
9. मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही को इस निर्देश के साथ कि उपरोक्त आदेश का अनुपालन सुनिश्चित करें।

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scanner

1201

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–५३१५८१/एम0एम0सी0–30–खनिज/2025–26 दिनांक 19/02/2026

आदेश

जनपद मीरजापुर की तहसील मड़िहान स्थित ग्राम देवरीकलां की आ0सं0 488/2 व 488/3 क्षेत्रफल 4.85 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 11.08.2016 से 10 वर्ष की अवधि हेतु मे0 जय हनुमान इण्डस्ट्रीज, प्रो0 श्री जगदीश तिवारी पुत्र श्री संतोष तिवारी निवासी मो0 राजर्षि नगर कालोनी, परमापुर, तरकापुर, सदर, जनपद मीरजापुर के पक्ष में स्वीकृत/निषपादित है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या दिनांक 18.02.2026 प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

Recommendation:

Based upon observation during the visit and available office records. the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter :-

sr. no.	Name of mine	EC No. & permitted quantity
1	M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. VillDevarikala, Post- Marihan, The-Marihan, DisttMirzapur, U.P.	EC680/Parya/DEAC/Sandstone/MZ P/2018 date 21.02.2018 3,00,000 m^3 /annum

MoEF&CC issued an order vide letter no.1A3-22/11/2023-1A.111 (E-208230) dated 28.4.2023 stating the following:

"all valid ECs issued by DEIAA, shall be re-appraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. 142 of 2022. In view of the above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAS between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by

Scanned with OKEN Scanner

SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM..."

Further, MoEF&CC issued clarification dated 03.11.2023 stating the following

"EC granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.04.2023, unless the validity of EC granted by DEIAA has lapsed prior to 28.04.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outline above".

Further, the Ministry issued order dated 15-03-2024 vide which the aforementioned period was extended for a further period of six months i.e till 17.10.2024

In view of the aforementioned OMs issued by MoEF&CC, the Committee has observed that the EC granted by DEIAA to the three mines enlisted in this section are not valid after 17.10.24. The mines are still in operation.

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 द्वारा गठित संयुक्त समिति की आख्या दिनांक 18.02.2026 के क्रम में मे0 जय हनुमान इण्डस्ट्रीज, प्रो0 श्री जगदीश तिवारी पुत्र श्री संतोष तिवारी निवासी मो0 राजर्षि नगर कालोनी, परमापुर, तरकापुर, सदर, जनपद मीरजापुर के पक्ष में स्वीकृत जनपद मीरजापुर की तहसील मड़िहान स्थित ग्राम देवरीकलां की आ0सं0 488/2 व 488/3 क्षेत्रफल 4.85 हे0 क्षेत्र में खनन/परिवहन कार्य प्रतिबन्धित किया जाता है।

(पवन कुमार ~~मंगवार~~)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. सचिव, भूतत्व एवं खनिकर्म उ0प्र0 शासन, लखनऊ।
2. आयुक्त, विंध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
4. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
5. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
6. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
7. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।
9. मे0 जय हनुमान इण्डस्ट्रीज, प्रो0 श्री जगदीश तिवारी पुत्र श्री संतोष तिवारी निवासी मो0 राजर्षि नगर कालोनी, परमापुर, तरकापुर, सदर, जनपद मीरजापुर को इस निर्देश के साथ कि उपरोक्त आदेश का अनुपालन सुनिश्चित करें।

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Received जगदीश तिवारी 19/02/2026

Scanned with OKEN Scanner

PDFis viewer

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–4855/एम0एम0सी0–30–खनिज/2025–26 दिनांक 23/02/2026

नोटिस

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी
पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना,
सुरियावां, संत रविदास नगर भदोही।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही के पक्ष में जनपद मीरजापुर की तहसील लालगंज स्थित ग्राम भूसी पथरहा की आ0सं0 83ग क्षेत्रफल 2.23 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 03.06.2023 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :–

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations In the core zone as well as In the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC conditions.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner
Scanned with OKEN Scanner

- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

मेसर्स दिव्या स्टोन वर्क्स, गांव भूसी पथरहा पोस्ट लहँगपुर तहसील लालगंज जिला मीरजापुर स्टोन केशर के सम्बन्ध में :-

Compliance status w.r.t. Consent Conditions

- The proprietor of the unit is Sh. Aniruddha Kumar Tiwari S/o Sh. Vikramajeet Tiwari R/o Chauguna, Suriyawa, Dist- Bhadohi (U.P.)
- During the visit, it is observed that the unit has not provided a proper boundary wall along the periphery of the crusher as per the consent conditions.
- The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions
- During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved, causing fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- The unit has installed a proper water sprinkling system as per consent conditions.
- Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truckloading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- During the visit, it was observed that the unit has installed two bore wells without flow meters, and NOC for the extraction of the State Ground Water Department, U.P. was not provided during the visit.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

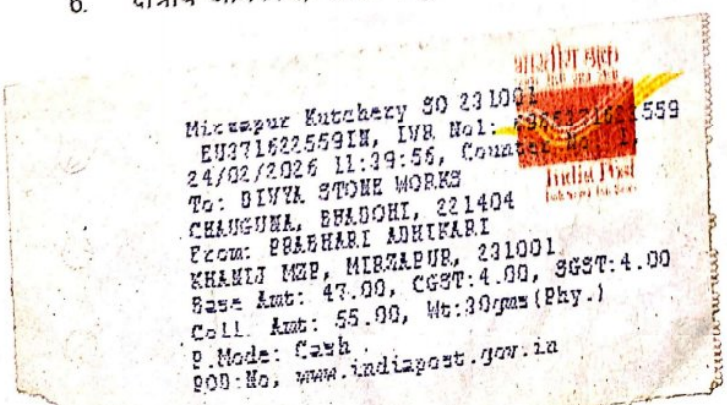
Digitally signed by PAWAN KUMAR GANGWAR
Date: 23-02-2026 14:36:28

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।



Digitally signed by AJAI KUMAR SINGH
Date: 25-02-2026 14:39:16

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scanner

Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-1332/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

श्रीमती मालती देवी पत्नी श्री गुलाब दारा
निवासी कोईरान बाजार, अहरौरा, तहसील चुनार,
जनपद मीरजापुर

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में सयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण मे जॉच करते हुए जॉच आख्या प्रेषित की गयी है। सयुक्त जॉच आख्या मे उल्लिखित है कि –

श्रीमती मालती देवी पत्नी श्री गुलाब दारा निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष मे जनपद मीरजापुर की तहसील चुनार स्थित ग्राम कचनपुर की आ0सं0 137 क्षेत्रफल 0.809 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 16.11.2018 से 20 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध मे –

Compliance status w.r.t. EC and Consent Conditions

- During the visit, the link roads connecting to the mining area for transportation of minerals were found unpaved. As per EC conditions, maintenance of link roads used for transportation of minerals is to be done by the company regularly at its own expense, and the road shall be black-topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions.
- During the visit, it is observed that the green belt/plantation has not been developed by the project proponent as per EC conditions.
- The Ambient Air Quality Stations (AAQ) in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC condition.

Scanned with OKEN Scanner
Scanned with OKEN Scanner

- Groundwater monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.
- The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities, such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche, etc., as per the consent EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करे यदि निर्गत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यो सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध मे आपको कुछ नही कहना है और तदनुसार नियमानुसार कार्यवाही अगल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026 15:11:34

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तददिनाक।

प्रतिलिपि – निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित –

1 निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 ,खनिज भवन, लखनऊ।
2 कसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3 क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4 क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु परिवर्तन मन्त्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5 मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026 16:10:00

अधिशासी अधिकारी (वि0/रा0)
मीरजापुर।

INLAND SPEED POST DOCUMENT

EU520581816IN

Dely Office & Pincode:Chunar SO(231304)

Booking Office: Mirzapur RMS POS Counter (231001)
Counter No. 1, 21-02-2026 19:40:56
GSTNo.09AAAGH0095P1ZZ BkgRefID: 3126000921022669968
ChargedWeight(gms):11 Phy.Wt(gms):11 Vol.Wt(gms):NA(L:NA B:NA H:NA)
ModeofPayment: CASH ()

Sender	Receiver
DM MAHODAY Mobile No.1234567890 MZP MIRZAPUR UTTAR PRADESH-231001	MALTI DEVI Mobile No.1234567890 KOIRAN BAZAR MIRZAPUR UTTAR PRADESH-231304

Track on www.indiapost.gov.in OR Dial 18002666868 : IVR NO : 8586520581816
In case of any complaint, please visit https://crm.indiapost.gov.in/customer
Go Green!!! Opt for eReceipts, ePOD
This is system generated document, no manual signature required
21-02-2026 19:41:01

Scanned with OKEN Scanner

Scanned with OKEN Scanner

2/21/26, 4:35 PM
EVMZP-MINOMIN/14/2026-MINMZP

1/7778477/202

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4333/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

श्रीमती मालती देवी पत्नी श्री गुलाब दास
निवासी कोईरान बाजार, अहरौरा, तहसील चुनार,
जनपद मीरजापुर

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनाक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में सयुक्त समिति द्वारा दिनाक 08 जनवरी 2026 से दिनाक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। सयुक्त जॉच आख्या में उल्लिखित है कि -

श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम जिगना की आ0सं0 399 क्षेत्रफल 1.71 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 23.08.2016 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में -

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific condition.
- During the visit, it is observed that green belt/plantation has not been developed by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA, Mirzapur, U.P
- The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA, Mirzapur, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- Ground water monitoring report for the core zone to monitor groundwater depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner

- The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche, etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

Recommendation:

Based upon observation during the visit and available office records, the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter :-

sr. no.	Name of mine	EC No. & permitted quantity
1	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill-Jigna, TehChunar, Dist- Mirzapur 231304	Parya/DEAC/Sandstone/MZP/2018 dated 06-02-2018 1,00,000 m3/annum

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

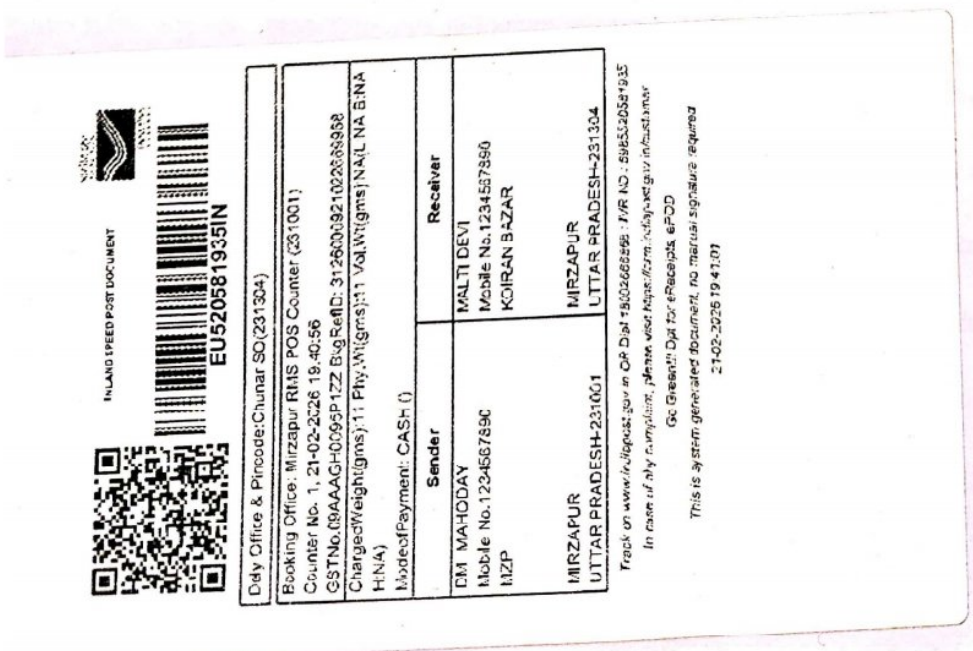
Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:10:3
(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित –

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC). केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
16:39:1
(अजय कुमार सिंह)
अति0 जिलाधिकारी (वि0/रा0)
मीरजापुर।



Scanned with OKEN Scanner

Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4334/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

श्रीमती मालती देवी पत्नी श्री गुलाब दास
निवासी कोईरान बाजार, अहरौरा, तहसील चुनार,
जनपद मीरजापुर

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य मे मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम मे संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण मे जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या मे उल्लिखित है कि :-

श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष मे जनपद मीरजापुर की तहसील चुनार स्थित ग्राम हिनौता की आ0सं0 105 क्षेत्रफल 2.02 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 11.05.2022 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में –

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to the mining area for the transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to the main road used for transportation of minerals is to be done by the project proponent, and the road shall be black-topped
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions.
- During the visit, it is observed that green belt/plantation has not been developed by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- The PP has not carried out the hydro-geological study as per EC conditions.
- Ground water monitoring report for core zone to monitor groundwater depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner
Scanned with OKEN Scanner

- The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यो सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तदनुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:09:47
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

INLAND SPEED POST DOCUMENT

EU520581997IN

Dely Office & Pincode:Chunar SO(231304)	
Booking Office: Mirzapur RMS POS Counter (231001) Counter No. 1, 21-02-2026 19:40:56 GSTNo.09AAAGH0099P1ZZ BkgRefID: 31260009210226899968	
ChargedWeight(gms):11 Phy.Wt(gms):11 Vol.Wt(gms) NA(L:NA B:NA H:NA) ModeofPayment: CASH ()	
Sender	**Receiver**
DM MAHODAY Mobile No.1234567890 MZP MIRZAPUR UTTAR PRADESH-231001	MALTI DEVI Mobile No.1234567890 KOIRAN BAZAR MIRZAPUR UTTAR PRADESH-231304

Track on www.indiapost.gov.in OR Dial 18002666666 : IVR NO : 09653205810997
In case of any complaint, please visit https://crm.indiapost.gov.in/track.aspx
Go Green!!! Opt for eReceipts, ePOD
This is system generated document, no manual signature required
21-02-2026 19:41:01

Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–4330/एम0एम0सी0–30–खनिज/2025–26 दिनांक 21/02/2026

नोटिस

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी
पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना,
सुरियावां, संत रविदास नगर भदोही।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य मे मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण मे जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही के पक्ष में जनपद मीरजापुर की तहसील लालगंज स्थित ग्राम भूसी पथरहा की आ0सं0 83ख क्षेत्रफल 1.01 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 26.08.2016 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :–

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA, Mirzapur, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA, Mirzapur, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC condition.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

Recommendation:

Based upon observation during the visit and available office records. the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter :-

sr. no.	Name of mine	EC No. & permitted quantity
1	M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	752/Parya/DEAC/Sandstone/MZP/2018 dated 23.10.2018 75,000 m3/annum

अत आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध मे आपको कुछ नही कहना है और तदनुसार नियमानुसार कार्यवाही अमल मे लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by PAWAN KUMAR GANGWAR
Date: 27-02-2026 14:59:04

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

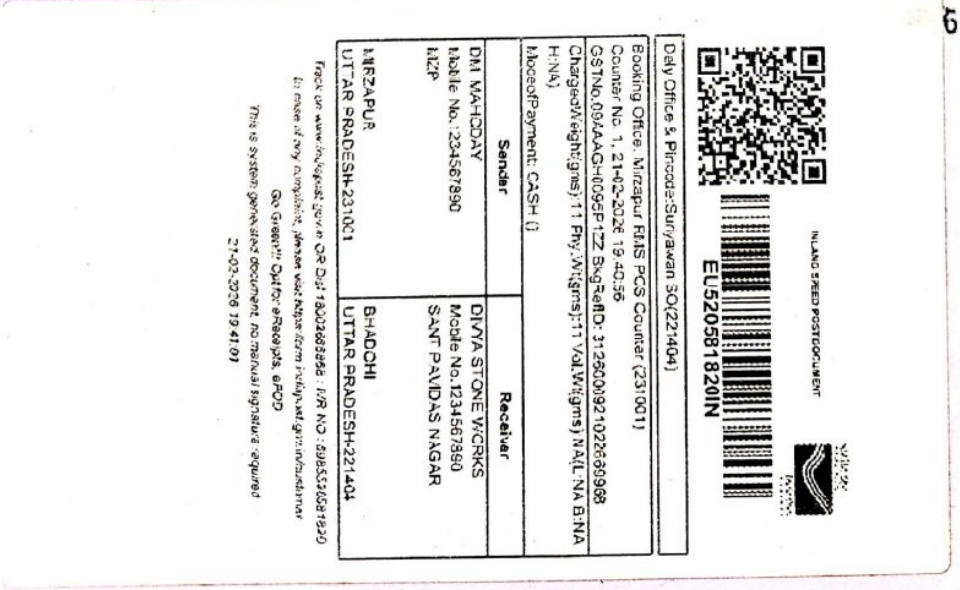
पत्र संख्या व तद्दिनांक।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित –

1 निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2 कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3 क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5 मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by AJAI KUMAR SINGH
Date: 27-02-2026 16:24:59

(वि0/रा0)
मीरजापुर।



Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4134/ एम0एम0आर0-30 खनिज/ 2025-26 दिनांक 21/02/2026

नोटिस

विषय – मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी
पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना,
सुरियावां, संत रविदास नगर भदोही।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम–चौगुना, सुरियावां, संत रविदास नगर भदोही के पक्ष में जनपद मीरजापुर की तहसील लालगंज स्थित ग्राम भूसी पथरहा की आ0सं0 83घ क्षेत्रफल 2.83 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 20.05.2023 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :–

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC condition.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per consent condition
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
14:58:1

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

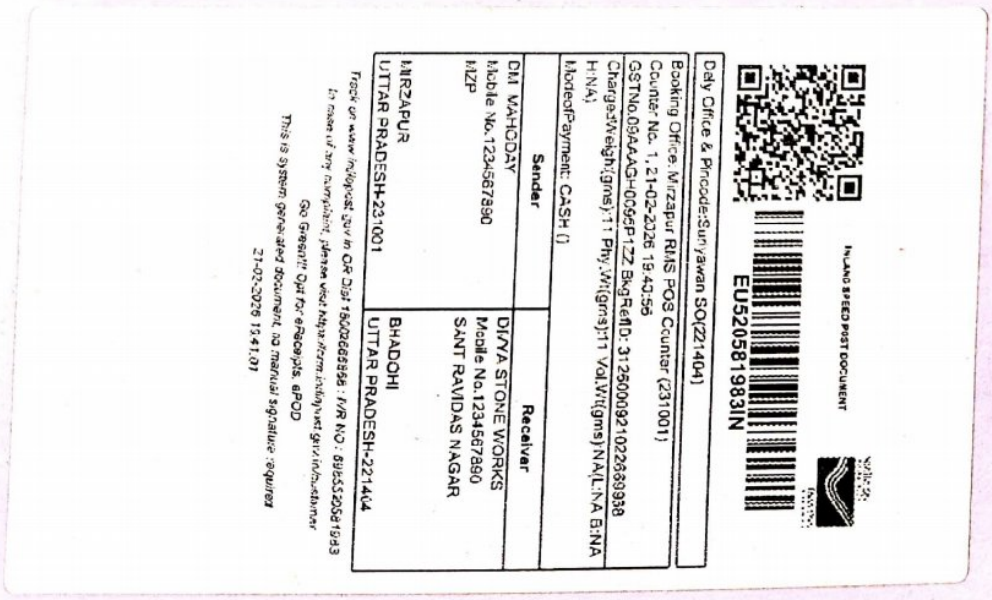
पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
16:18:26

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।



Scanned with OKEN Scanner

Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4327/एम0एम0सी0-30-खनिज/2025-20 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास
पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा,
तहसील चुनार, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :-

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील सदर स्थित ग्राम सिन्धौरा की आ0सं0 997 मि0 क्षेत्रफल 3.237 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 04.11.2023 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :-

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC conditions.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner

- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC condition
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen

मे0 जय माँ भण्डारी स्टोन खदान ग्राम आनन्दीपुर पोस्ट अहरौरा तहसील चुनार मीरजापुर स्टोन केशर के सम्बन्ध मे :-

Compliance status w.r.t. Consent Conditions

- The proprietor of the unit is Sh. Gulab Das S/o Sh. Paras Nath R/o Koiraan Bazar, Ahraura, Teh-Chunar, Dist.- Mirzapur, U.P.
- During the visit, the boundary wall around the unit was found installed.
- During the visit few plantations were observed. The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved, causing fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions
- The unit has installed a few anti-smog guns, but they were non-operational during the visit.
- Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truckloading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- During the visit, it was observed that the unit has installed two bore wells without flow meters, and NOC from the State Ground Water Department, U.P., for the extraction of groundwater was not provided during the visit
- The unit has installed three DG sets of consented capacity of 600 KVA, 600 KVA, and 35 KVA, but the stack heights of the DG sets are not as per consent conditions.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करे यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तदनुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:02:58

(पवन कुमार गंगवार)
उपजिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
16:28:56

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–4328/एम0एम0सी0–30–खनिज/2025–26 दिनांक 21/02/2026

नोटिस

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास
पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा,
तहसील चुनार, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम पट्टीकलां की आ0सं0 484 क्षेत्रफल 0.94 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 16.11.2018 से 20 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :–

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions.
- During the visit, it is observed that green belt/plantation has not been developed by the project proponent as per EC condition.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P
- The PP has not carried out the hydro-geological study as per EC conditions.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

मे0 जय मॉ भण्डारी स्टोन (बिल्डिंग स्टोन बीण्डस्टोन माइनिंग प्रोजेक्ट) के ग्राम गाटा सं0 484, ग्राम पट्टीकलां तहसील चुनार जिला मीरजापुर स्टोन केशर के सम्बन्ध में –

Compliance status w.r.t. Consent Conditions

- The proprietor of the unit is Sh. Gulab Das S/o Sh. Paras Nath R/o Koiraan Bazar, Ahraura, Teh-Chunar, Dist.- Mirzapur, U.P.
- During visit, the boundary wall around the unit was found installed.
- During the visit it is observed that unit has not plantated 33% of the green belt as per consent conditions
- During the visit it is observed that the internal road within the premises was unpaved and the approach road for transportation was paved.
- The unit has not installed a water sprinkling system as per the consent conditions.
- During the visit, it is observed that the unit has installed one bore well without a flow meter, and NOC from the State Ground Water Department U.P., for the extraction of groundwater was not provided during the visit.
- The unit has installed two DG sets of consented capacity of 140 KVA and 45 KVA without proper stack height. As per consent, permission for only 01 DG set of capacity 140 KVA is granted

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:01:58

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

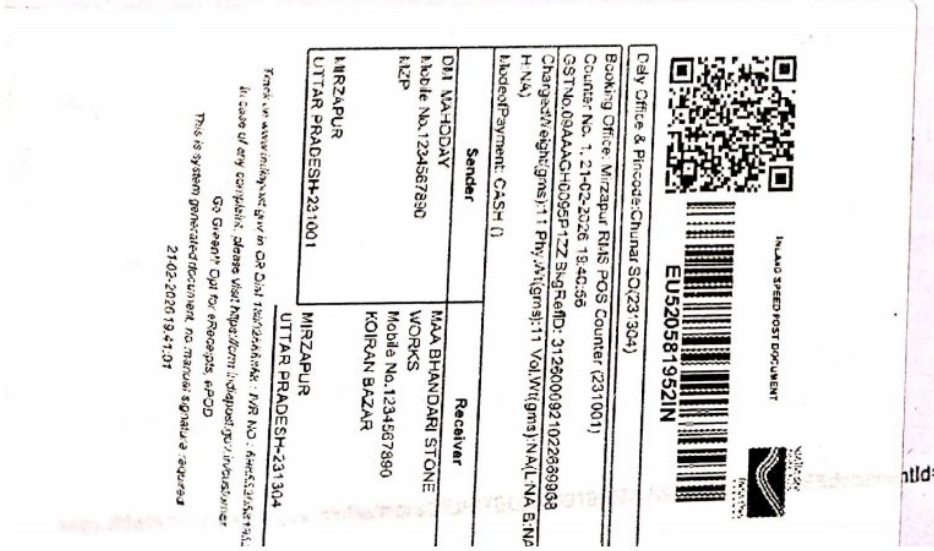
पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
16:27:16

(अजय कुमार सिंह)
अति0 जिलाधिकारी (वि0/रा0)
मीरजापुर।



ntId=FUPITEL00007412658viewParam=eyJkb2N...
Scanned with OKEN Scanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4325/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह
पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर
सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :-

मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम खम्हवाजमती की आ0स0 278ग क्षेत्रफल 1.90 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 15.10.2025 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :-

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC conditions.

Scanned with OKEN Scanner

- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.
- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि निर्गत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध मे आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अगल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:05:15

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

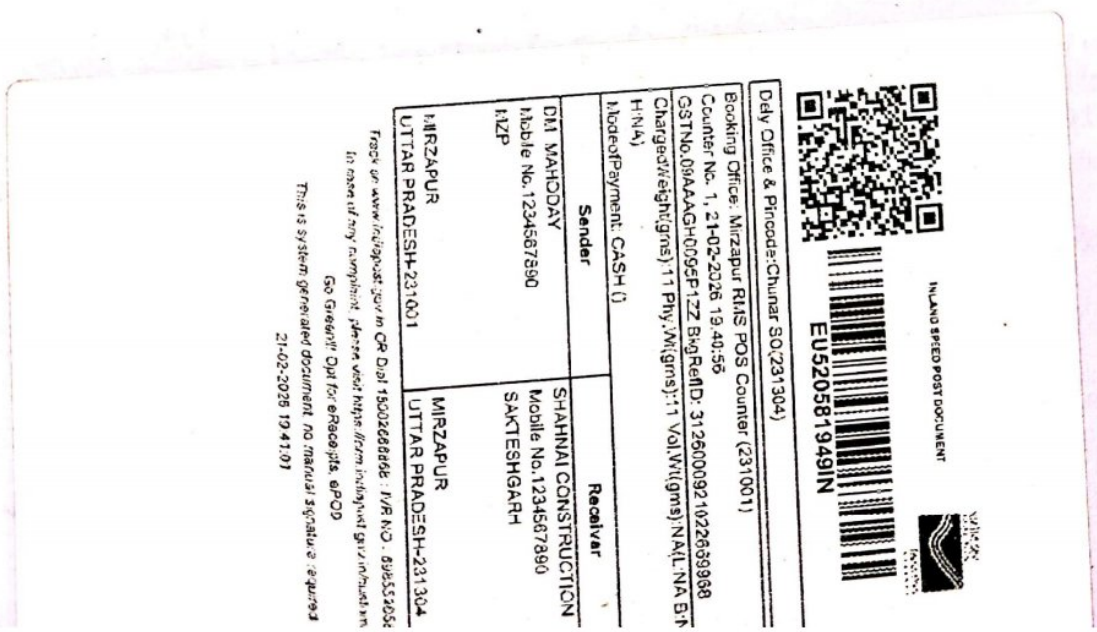
पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।



Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4335/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह
पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर
सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में सयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। सयुक्त जॉच आख्या में उल्लिखित है कि :–

मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम रामपुर सक्तेशगढ की आ0स0 639 क्षेत्रफल 3.64 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 05.01.2022 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :–

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC condition.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per conditions imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC conditions.

...ra/MUPITEL0000919705/1/view?source=FILE&documentId=FUPITEL0000741335&viewParam=eyJkb2N...

Scanned with OKEN Scanner

Scanned with OKEN Scanner

- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.
- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC condition.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध मे आपको कुछ नही कहना है और तदनुसार नियमानुसार कार्यवाही अगल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:06:38

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
16:35:11

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-५/329/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 जय हनुमान इण्डस्ट्रीज, प्रो0 श्री जगदीश तिवारी
पुत्र श्री संतोष तिवारी निवासी मो0 राजर्षि नगर
कालोनी, परमापुर, तरकापुर, सदर, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :-

मे0 जय हनुमान इण्डस्ट्रीज, प्रो0 श्री जगदीश तिवारी पुत्र श्री संतोष तिवारी निवासी मो0 राजर्षि नगर कालोनी, परमापुर, तरकापुर, सदर, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील मड़िहान स्थित ग्राम देवरीकलां की आ0सं0 488/2 व 488/3 क्षेत्रफल 4.85 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 11.08.2016 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :-

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA, Mirzapur, U.P.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

- The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA, Mirzapur, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC conditions.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.
- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

मे0 जय हनुमान इण्डस्ट्रीज ग्राम देवरीकलां परगना कंतित तहसील मड़िहान जिला मीरजापुर स्टोन केशर के सम्बन्ध में :–

Compliance status w.r.t. Consent Conditions

- The unit is located at Gata No. 488/2, Vill. Devarikalan, Pargana-Kantit, Tehsil-Marihan, District-Mirzapur (U.P.), and the proprietor of the unit is Sh. Jagdish Tiwari S/o Late Sh. Santosh Tiwari, R/o Moh- Rajrishi Nagar, Parmapur, Tarakapur, Teh- Sadar, Distt- Mirzapur
- During the visit, it is observed that the unit has not provided a boundary wall along the periphery of the crusher as per the consent conditions.
- The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved and caused fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- The unit has installed a few anti-smog gun but not being regularly operated.
- Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truckloading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. Also, portions of the conveyor belt were observed without proper covering.
- During the visit, it was observed that the unit has installed one bore well without a flow meter, and NOC for the extraction of the State Ground Water Department, U.P., was not provided during the visit.
- The unit has installed one DG set of capacity of 650 KVA without the proper stack height. As per consent, permission for 01 DG set of capacity 620 KVA is granted.

10. M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Vill- Devarikala, Post- Marihan, Teh- Marihan, Distt- Mirzapur, U.P.

SN.	Duration	Quantity excavated (m3)	Permitted quantity (m3)
1	11/08/2019 to 10/08/2020	0	300000
2	11/08/2020 to 10/08/2021	522986	300000

A per data provided by Mining Division (DM Office), M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, PostMarihan, Tehsil-Marihan, Distt- Mirzapur, U.P has carried out mining of 522986 m3 during 11/08/2020 to 10/08/2021 as against permitted quantity 300000 m3 /annum.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Recommendation:

Based upon observation during the visit and available office records, the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter :-

sr. no.	Name of mine	EC No. & permitted quantity
1	M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. VillDevarikala, Post- Marihan, The- Marihan, DisttMirzapur, U.P.	EC680/Parya/DEAC/Sandstone/MZ P/2018 date 21.02.2018 3,00,000 m^3 /annum

(iii) Mining department and UPPCB may take necessary action against M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, Post- Marihan, The- Marihan, Distt- Mirzapur, U.P for excess mining during11/08/2020 to 10/08/2021 w.r.t. permitted quantity.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:00:01

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

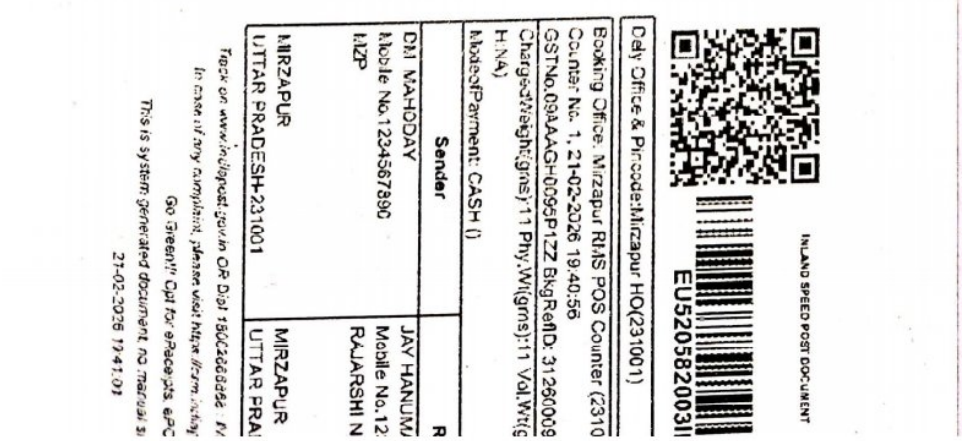
पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
16:25:58

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।



Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4336/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्कम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :-

श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम लहौरा की आ0सं0 188/1 क्षेत्रफल 1.616 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 20.05.2022 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :-

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC proponent maintenance of link roads to main road used for transportation of minerals are to be done by the project and the road shall be black topped.
- EC During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- The PP has not carried out the hydro-geological study as per EC conditions.
- Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted.
- The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

मे श्याम बहादुर सिंह (पूर्व नाम बाबा बर्फानी स्टोन क्रशर) के नाम आराजी संख्या 188/1, 212, क्षेत्रफल 4.0 एकड़ ग्राम लखीश परगना रामतेशगढ़, तहसील चुनार जिला मीरजापुर स्टोन केशर के सम्बन्ध मे –

Compliance status w.r.t. Consent Conditions

- The proprietor of the unit is Sh. Shyam Bahadur Singh S/o Jawahir Singh R/o Near Hydel Colony, Danghar, DistMirzapur, U.P.
- During the visit, it is observed that the unit has not provided a boundary wall along the periphery of the crusher as per the consent conditions.
- The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- During the visit, it is observed that the internal road within the premises and the approach road for transportation were unpaved, causing fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- The unit has installed a proper water sprinkling system as per the consent conditions.
- Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truckloading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. Also, portions of the conveyor belt were observed without proper covering.
- During the visit, it was observed that the unit has installed one bore well without flow meters, and NOC for the extraction of the State Ground Water Department, U.P., was not provided during the visit.
- The unit has installed one DG set of capacity of 650 KVA without the proper stack height as per consent. As per consent, permission for 01 DG set of capacity 500 KVA is granted.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध मे आपको कुछ नही कहना है और तदनुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by PAWAN KUMAR GANGWAR
Date: 21-02-2026 15:07:51
(पवन कुमार गंगवार)
जिला अधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by AJAI KUMAR SINGH
Date: 21-02-2026 16:59:23
(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scann
Scanned with OKEN Scanner
Scanned with OKEN Scanner

1/7778838/202

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-4337/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :–

श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील सदर स्थित ग्राम दाढ़ीराम की आ0सं0 562 क्षेत्रफल 0.606 हे0 क्षेत्र पर ईमारती पत्थर सैण्डस्टोन का खनन पट्टा दिनांक 23.12.2021 से 10 वर्ष की अवधि हेतु स्वीकृत क्षेत्र के सम्बन्ध में :–

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped.
- During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- The PP has not carried out the hydro-geological study as per EC conditions.
- Groundwater monitoring report for the core zone to monitor groundwater depletion due to mining activity has not been submitted.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

- The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध मे आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अग्रत: की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by
PAWAN KUMAR GANGWAR
Date: 21-02-2026
15:08:50

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

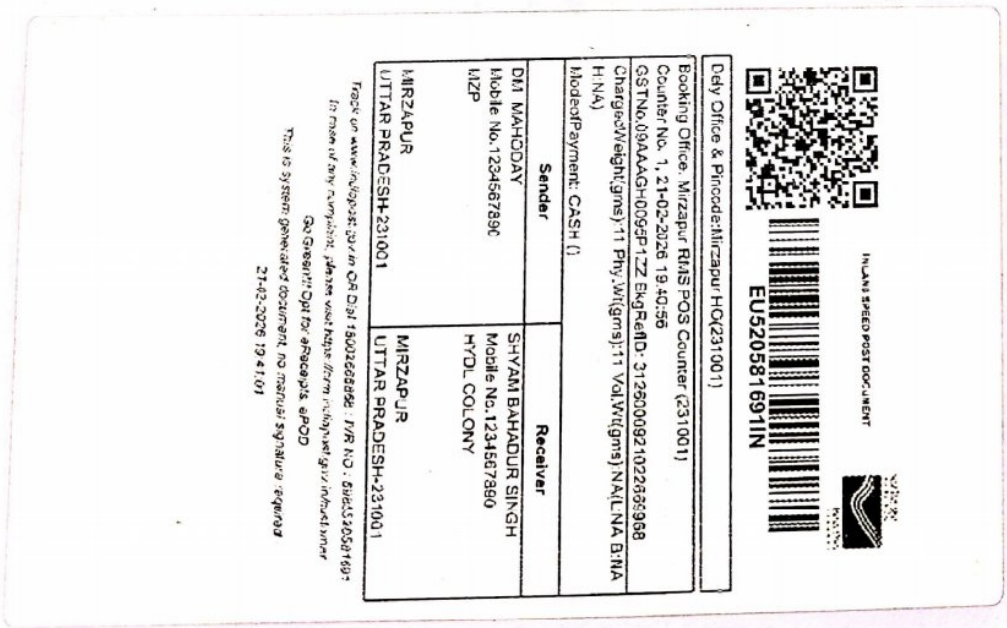
पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by
AJAI KUMAR SINGH
Date: 21-02-2026
10:37:14

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।



Scanned with OKEN Scanner

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0-५३ 26/एम0एम0सी0-30-खनिज/2025-26 दिनांक 21/02/2026

नोटिस

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

मे0 आर0के0 कन्स्ट्रक्शन कम्पनी प्रो0 श्री राजकुमार सिंह
पुत्र श्री विजय प्रताप सिंह निवासी गऊघाट, थाना कोतवाली
शहर, जनपद मीरजापुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियन्त्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है। तत्क्रम में संयुक्त समिति द्वारा दिनाक 06 जनवरी 2026 से दिनाक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच करते हुए जॉच आख्या प्रेषित की गयी है। संयुक्त जॉच आख्या में उल्लिखित है कि :-

मे0 आर0के0 कन्स्ट्रक्शन कम्पनी प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह निवासी गऊघाट, थाना कोतवाली शहर, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम सोनपुर की आ0स0 1क क्षेत्रफल 2.02 हे0 क्षेत्र पर ईमारती पत्थर रौण्डस्टोन का खनन पट्टा दिनाक 09.11.2020 से दिनाक 08.11.2030 तक स्वीकृत क्षेत्र के सम्बन्ध में :-

Compliance status w.r.t. EC and Consent Conditions

- During the visit, link roads connecting to the mining area for the transportation of minerals were found unpaved. As per EC-specific conditions, maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense, and the road shall be black-topped.
- During the visit, no water sprinkling system was installed for controlling of the generated dust suppression as per Consent to Operate (CTO) & EC specific conditions.
- During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions.
- The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P.
- The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.
- Blast vibration Study report has not been submitted to the UPPCB.
- The PP has not carried out the hydro-geological study as per EC condition.

Scanned with OKEN Scanner
Scanned with OKEN Scanner

- Groundwater monitoring report for the core zone to monitor groundwater depletion due to mining activity has not been submitted as per EC conditions.
- The PP has yet not made proper arrangements for the housing of the labourers within the sites with all other necessary infrastructures and facilities, such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc., as per EC conditions.
- Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

मे0 आरके0 कन्स्ट्रक्शन कम्पनी प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह निवासी गउघाट, थाना कोतवाली शहर, तहसील सदर, जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम सोनपुर की आ0सं0 57 रकबा 1.0120 है0 में स्वीकृत भण्डारण अनुज्ञप्ति/स्टोन केशर के सम्बन्ध में :–

Compliance status w.r.t. Consent Conditions

- The proprietor ofthe unit is Sh. Raj Kumar Singh s/o Sh. Vijay Pratap Singh R/o Moh.- Gaughat, Teh- Sadar, Dist.- Mirzapur 231001.
- During visit, the boundary wall around the unit was found installed as per consent conditions.
- During visit few plantations were observed. The unit has not planted 2-3 rows of tall trees around the periphery of crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023 as well as consent conditions.
- During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved and caused fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.
- The unit has installed a few anti-smog guns, but they were non-operational during the visit.
- Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truckloading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना साक्ष्य सहित स्पष्टीकरण 15 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें यदि नियत अवधि में आप द्वारा वांछित स्पष्टीकरण साक्ष्यों सहित प्रस्तुत नही किया जाता है तो यह समझा जायेगा कि इस सम्बन्ध में आपको कुछ नही कहना है और तद्नुसार नियमानुसार कार्यवाही अमल में लायी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

Digitally signed by PAWAN KUMAR GANGWAR
Date: 21-02-2026 15:04:26

(पवन कुमार गंगवार)
जिला खनिज अधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

Digitally signed by AJAIKUMAR SINGH
Date: 21-02-2026 16:31:05

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

Scanned with OKEN Scanner

ANNEXURE-7

प्रेषक,

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
जनपद–मीरजापुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, सोनभद्र।

पत्रांकः 4672/खनिज/2025–26 दिनांक : 16/03/2026

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को पारित आदेश द्वारा गठित संयुक्त जांच समिति की आख्या दिनांक 18.02.2026 के सम्बन्ध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को पारित आदेश द्वारा गठित संयुक्त जांच समिति की आख्या दिनांक 18.02.2026 में किये गये अनुशंसा के अन्तर्गत कुल 14 पट्टाधरकों को नोटिस कार्यालय द्वारा स्पष्टीकरण हेतु प्रदान किया गया है। जिसमें से मात्र 04 पट्टाधारक द्वारा स्पष्टीकरण प्रस्तुत किया गया, जिसकी छायाप्रति संलग्न कर प्रेषित किया जा रहा है। उक्त स्पष्टीकरण में उल्लिखित कथनों एवं अन्य सभी खनन पट्टाधारकों द्वारा प्राप्त किये गये सी0टी0ओ0 में उल्लिखित शर्तों का अनुपालन मौके पर किया जा रहा है अथवा नही के सम्बन्ध में मौके की विस्तृत आख्या प्रत्येक खनन पट्टाधारक के सम्बन्ध में जाँचोपरान्त उपलब्ध कराने का कष्ट करें, जिससे मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में लम्बित ओ0ए0 वाद में पारित आदेश के क्रम में अवगत कराया जा सके।

संलग्नक : यथोपरि।

16/3/26

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(1) सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, शासन, लखनऊ।
(2) निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
(3) जिलाधिकारी, मीरजापुर।
(4) कंसलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली।
(5) क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, विभूति खण्ड, गोमती नगर, लखनऊ।
(6) क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MOEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
(7) मुख्य पर्यावरण अधिकारी (वृत्त–2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
(8) क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।
(9) खान अधिकारी, मीरजापुर।

अपर जिलाधिकारी (वि0/रा0),
/प्रभारी अधिकारी (खनन),
मीरजापुर।

Scanned with OKEN Scanner